

SAW MILLS AND TIMBER FACTORIES  
AT PORT BLAIR

38 SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of Food and Agriculture be pleased to refer to the answer given to Starred Question No. 94 in the Rajya Sabha on the 11th February, 1960 and state whether there are any small saw mills or small timber factories functioning at Port Blair which have been getting timber from the Forest Department for the last four years?

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): There are six small saw-mills at Port Blair. Only three out of these used to get timber from the Forest Department. Such timber was the rejected and under-girth logs incidental to normal production which were not found economical to saw in the Government Saw-mills at Chatham. Such logs used to be supplied to these saw-mills on an "as and when available" basis at rates fixed by the Andamans Forest Department. Since such a procedure would have been open to audit objection, it was decided early in 1959 by the Andamans Administration that the logs would be sold in auctions in future. At the auction held on 12-2-59, 2 of these saw-mills participated but the bids were far below the rates at which the logs were previously supplied to them. The lots in auction were accordingly withdrawn. In view of the fact that the Andamans Forest Department's water transport capacity is limited and cannot be frittered away on the uneconomical process of bringing rejected and under-girth logs to Port Blair for private saw-mills, the Andamans Administration stopped the transport of further supplies in its own craft for disposal as aforesaid. Under the present procedure, it is open to the owners of the saw-mills to collect their requirements from the creek ports in their own craft.

PAPERS LAID ON THE TABLE

ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS OF THE RAJYA SABHA AND ACTION TAKEN THEREON

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XIII . Twenty-second Session, 1958.
- (ii) Statement No. XI . Twenty-third Session, 1958.
- (iii) Statement No. VIII . Twenty-fourth Session, 1959.
- (iv) Statement No. VI . Twenty-fifth Session, 1959.
- (v) Statement No. IV . Twenty-sixth Session, 1959.
- (vi) Statement No. III . Twenty-seventh Session, 1959.
- (vii) First Statement . Twenty-eighth Session, 1960.

[See Appendix XXIX. Annexure Nos. 3 to 9 for (i) to (vii)]

AMENDMENTS IN THE DELHI PREVENTION OF FOOD ADULTERATION RULES, 1956

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954, a copy of Notification No. F. 32(50)/58-M&PH, dated the 31st December, 1959, publishing certain amendments in the Delhi Prevention of Food Adulteration Rules, 1956, issued by the Delhi Administration. [Placed in Library. See No. LT-2049/60]

NOTIFICATION *re* ELECTION OF TRUSTEES OF THE PORT OF MADRAS

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table a copy of the Ministry of Transport and Communications (Department of Transport) Notification No.